

IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH, KOLKATA

BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER
AND
SHRI SANJAY AWASTHI, ACCOUNTANT MEMBER

आयकर अपील सं/ITA No.1025/KOL/2024
(निर्धारण वर्ष / Assessment Year : 2009-2010)

MPM IT Solutions Pvt. Ltd. 7, Swallow Lane, 3 rd Floor, Kolkata, West Bengal	Vs	ITO, Ward-4(1), Kolkata
PAN No. :AADCR 0052 M		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)
निर्धारिती की ओर से /Assessee by	:	None(VSVS Application filed)
राजस्व की ओर से /Revenue by	:	Shri Manas Mondal, Sr. DR
सुनवाई की तारीख / Date of Hearing	:	05/05/2025
घोषणा की तारीख/Date of Pronouncement	:	05/05/2025

आदेश / ORDER

Per Bench :

This is an appeal filed by the assessee against the order dated 04.03.2024, passed by the ITO, Ward-4(1), Kolkata in DIN & Document No.20091562335, for the assessment year 2009-2010.

2. None appeared on behalf of the assessee, however, an application has been filed on behalf of the assessee for withdrawal of the instant appeal. Shri Manas Mondal, Sr. DR appeared on behalf of the revenue.

3. At the time of hearing, we perused a letter filed on behalf of the assessee that the assessee wants to withdraw the present appeal as it has availed Vivad-se-Vishwas Scheme, 2024 in respect of the impugned appeal. The necessary Form No. 1 has duly been filed by the assessee before the designated authority through e-filing and an acknowledgement

in this regard has been issued by the department. Considering the above, the appeal of the assessee is hereby dismissed as withdrawn. However, the assessee will be at liberty to get his appeal restored upon filing an application, if for any reason, whatsoever, the application for Vivad Se Vishwas Scheme, 2024 is not accepted by the Department.

4. In the result, appeal of the assessee is dismissed.

Order dictated and pronounced in the open court on 05/05/2025.

Sd/-
(SANJAY AWASTHI)

लेखा सदस्य/ ACCOUNTANT MEMBER

Sd/-
(GEORGE MATHAN)

न्यायिक सदस्य / JUDICIAL MEMBER

कोलकाता Kolkata; दिनांक Dated 05/05/2025

Prakash Kumar Mishra, Sr.P.S.

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant-
2. प्रत्यर्थी / The Respondent-
3. आयकर आयुक्त(अपील) / The CIT(A),
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, **कोलकाता** / DR,
ITAT, Kolkata
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

(Assistant Registrar)
Income Tax Appellate Tribunal, Kolkata